

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2760
ANSWERED ON:07.02.2014
PESTICIDE INSECTICIDE IN SOFT DRINKS
Bhujbal Shri Sameer

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether pesticide/insecticide and some other banned substances including Heptachlor have been found in soft/cold drinks in the country;
- (b) if so, the details thereof during each of the last three years and current year and the action taken against the manufacturers of such soft/cold drinks;
- (c) whether the Government has issued certain directions/guidelines to all States/UTs and Central Government Food Laboratories to monitor the level of pesticides and take samples of carbonated water and water used in manufacturing of carbonated drinks by the soft drink companies as per Prevention of Food Adulteration (PFA) Rules, 1955 and if so, the details thereof;
- (d) whether the Government has laid down any regulation/provision regarding presence and retention time of Chlorophyris and if so, the details thereof; and
- (e) the fresh measures taken/proposed to be taken by the Government to ensure the compliance of regulation/provision by cold/soft drink manufacturers?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): No.

(b): Does not arise.

(c): Prevention of Food Adulteration Act, 1954 has been repealed w.e.f. 5th August 2011. The implementation of Food Safety & Standards Act, 2006 has commenced from that date. Food Safety and Standards Authority of India has issued guidelines and requested all States and UTs to conduct periodic inspection and surveillance every 3 months initially for major fruits and vegetables markets, soft drinks and Ready to Serve Fruit Beverages as per Hon'ble Supreme Court Order dated 22.10.2013 in the matter- Writ petition No. 681 of 2004-Centre for Public Interest Litigation v/s Union of India.

(d): Food Safety and Standards Authority of India only fixes the Maximum Residue Limit (MRL) as per Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011. The amount of Chlorophyris shall not exceed the tolerance limit prescribed in column 4 of Table at point No. 29 under 2.3.1 (2) of the said regulation.

(e): The implementation and enforcement of Food Safety and Standards Act, 2006 rests with State/UTs Government. Random Samples of food items including carbonated drinks are being drawn by the State Food Safety Officers and sent to the laboratories recognized by FSSAI for analysis. In case where samples are found to be not conforming to the provisions of the Act and the Rules and Regulations made thereunder, penal action is taken against the offender.